

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/302/2021
<b>NAME OF THE COMPANY</b>	Central Bank of India
<b>NAME OF THE PETITIONER(S)</b>	Rammalakshamma
<b>NAME OF THE RESPONDENT(S)</b>	Central Bank of India
<b>UNDER SECTION</b>	95 of IBC

**ORDER**

**Present:** Ld. Counsel Mr. VVSN Raju for the Petitioner.

Ld. Counsel Mr. M. Viswaraj for the Personal Guarantor.

In view of the disposal of the challenge before the Hon’ble Supreme Court of India regarding certain provisions relating to the Personal Guarantor. If Resolution Professional is appointed, let the Resolution Professional file his report within 10 days. **Matter adjourned to 03.01.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**